

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

(ORDERS BY THE GOVERNOR)

NOTIFICATION

Dated Shillong the 11th May, 2026

No.LJ(A)84/2021/405- In exercise of powers conferred under Section 18 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Governor of Meghalaya is pleased to appoint Shri. Nitin Khera, Advocate as Special Public Prosecutor in matters arising out of Session Case No. 41 (T) of 2025 (State Vs Sonam Raghuvanshi & Ors) before the Hon'ble High Court of Meghalaya.

Sd/-

(Shri. C. V. D. Diengdoh)

Commissioner & Secretary to the Govt. of Meghalaya
Law (A) Department

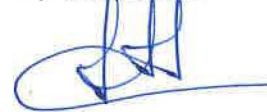
Memo. No.LJ(A)84/2021/405-A

Dated Shillong the 11th May, 2026

Copy to:

1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong.
2. The Director General of Police, Meghalaya, Shillong.
3. The Commissioner & Secretary to the Government of Meghalaya, Home (Police) Department.
4. The Deputy Commissioner, East Khasi Hills, Shillong.
5. The District & Session Judge, East Khasi Hills, Shillong.
6. The Superintendent of Police, East Khasi Hills, Shillong.
7. The Accountant General (A&E), Meghalaya, Shillong-793001.
8. Shri. Nitin Khera, Advocate.
9. The Secretary, High Court Bar Association. Shillong
10. Secretary, Shillong Bar Association. Shillong.
11. The Director of Printing & Stationery, Meghalaya, Shillong for necessary action.
12. The Treasury Officer, Shillong North/South Treasury.
13. Law (B) Department.
- ✓ 14. DEO, Law Department.

By orders, etc.



Deputy Secretary to the Govt. of Meghalaya
Law (A) Department